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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 22nd September, 2015

S.O._____(E). - In exercise of the powers conferred by clause (6C) of section 10 of the Income –tax Act, 1961 (43 of 1961), the Central Government hereby declares that any income arising to M/s Thales Systemes Aeroportes SAS, having its office at S.A. au capital de 81 007 176 Euros RCS Paris B 712 042, by way of royalty or fees for technical services received in pursuance of the agreement vide General Contract No. Air HQ/96102/2/ASR-DA, dated the 29th July, 2011 entered into between Thales Systemes Aeroportes ("Thales") and M/s Dassault Aviation and the Government of India for undertaking retrofitting of fifty-one defence aircrafts connected with security of India, shall not be included in computing the total income of a previous year of the said company under the said Act.

[Notification No. 74 /2015 (F.No.200/18/2014-ITA-I)]

(Deepshikha Sharma)
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